

OFFICE OF THE DISTRICT JUDGE, AMROHA

Order. No - 01 DATE - 06/01/2021

It is informed you to all that the Hon'ble Division Bench of Hon'ble High Court of Judicature at Allahabad in reference to Public Interest Litigation(PIL) No. 564 of 2020, **In Re** Vs State of U.P., passed order dated 01.12.2020 with regard to interim orders and limitation expiring during the period of lock down due to COVID-19 and also passed detailed orders from time to time in this regard. The Hon'ble Court also modified its earlier order dated 19.08.2020 which was mainly passed in reference to the interim orders and caveat u/s 148-C and order dated 20.10.2020 was extended 05.01.2021.

On 05.01.2021 Hon'ble High Court was pleased to dispose of finally to the aforesaid PIL and passed following order that now the Courts are physically working in the State of Uttar Pradesh and there is no need to keep this matter pending and for that to pass further order in reference to the interim orders for the caveats. As thus, in compliance of the aforementioned order, Courts are set to take their own course physically to deal with judicial work as usual.

Thus such information be extended to Both the Bar Associations at Amroha Judgeship including the Bar of Dhanaura and Hasānpur.

Further, Information be also uploaded on Official Website and get published in daily News Paper circulating in the area.

D/-06.01.2021

Amroha
(Syed Waiz Mian) 06/01/2021

District Judge,

Amroha.

Enclosure:

1- Xerox of orders dated 01.12.2020&5.1.2021

2-Xerox copy of letter no.1687/LXXXVII-CPC/c-Courts

Court No. - 40

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Munishwar Nath Bhandari, J.

Hon'ble Rohit Ranjan Agarwal, J.

The suo motu cognizance pertaining to interim orders and limitation expiring during the period of lockdown due to COVID-19 pandemic was taken by this Court. A detailed order was initially passed and extended from time to time with certain modification. The last order was for extension of interim orders and caveat under Section 148-A CPC.

We find that now the Courts are physically working in the State of Uttar Pradesh, thus there is no reason to keep this matter pending and for that to pass further order in reference to the interim orders for the caveats. Rather the matter is now closed due to the reasons given above and are reiterated that looking to the physical working of the Courts in the State of Uttar Pradesh, there is no need to continue this public interest litigation to extend currency period of limitation or interim order.

The writ petition is accordingly, closed and disposed of.

Order Date :- 5.1.2021

Ashish Pd.

Court No. - 29

(30)

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Munishwar Nath Bhandari, J.

Hon'ble Saurabh Shyam Shamsbery, J.

A Suo Moto cognizance pertaining to the interim orders and limitation expiring during the period of lock down due to COVID-19 was taken by this Court. A detailed order in reference to interim orders and even limitation expiring during the period of COVID-19 was passed from time to time. This Court modified the order on 19.08.2020. It was made mainly in reference to the interim orders and caveat entered under Section 148-A C.P.C which were extended till 01.12.2020.

The position obtaining today is same as was on 20.10.2020, when the last order was passed.

Taking aforesaid into consideration, the order dated 20.10.2020 is further extended and made operational till 05.01.2021.

Let this Suo Moto Petition be listed again on 05.01.2021.

Order Date :- 1.12.2020

//Nirmal//

Seen, circulate amongst all Judicial Officers of this Judgeship for information and necessary compliance. Copy also be sent to Bar Associations. upload on website and also get published in daily newspapers.

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K. D. J.
03/12/2020.

DISTRICT JUDGE
AMROHA